## IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

C.P. No.325/2015

IN THE MATTER OF:

VRJ Traders Pvt. Ltd.

with

SSA Traders Pvt. Ltd.

Applicant/petitioner

Order under Section 391-394 of the Companies Act

Order delivered on 18.12.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR Hon'ble President

Ms. Deepa Krishan Hon'ble Member (T)

For the Petitioner/Applicant : Mrg. Anju Jain (Adv.), Mr. Hitesh Sachar (Adv.)

For the ROC, Delhi

: Mr. Manish Raj, Company Prosecutor

For the Income Tax Deptt.

: Ms. Easha Kadian, Proxy Counsel for Ms.

Lakshmi Gurung, Standing Counsel

For the OL.

: Mr. Amish Tandon & Mr. Ajeyo Sharma

## ORDER

Learned Counsel for the Petitioner undertakes to supply the Pan number of the Company applicant 1 and 2 by filing affidavit to the Standing Counsel for the Income Tax Department so that proper reply be filed. The needful shall be done within a week.

Reply by the Income Tax Department may be filed within four weeks with a copy in advance to the Counsel for the Petitioner.

Rejoinder, if any, be filed within two weeks thereafter.

List for 13th February, 2018

(CHIEF JUSTICE M.M.KUMAR) PRESIDENT

(DEEPA KRISHAN) MEMBER(TECHNICAL)

18.12.2017 KB